NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 11/(MAH)/2016 CA No. 101/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE PARTIES:

Prakhar Jindal & Ors.

V/s.

Sagar Agriculture & Properties

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Pratyush Raiyan Adv for Responded Jeretyl
116 Halaisto.

ORDER
C.A. No. 101/2016 in T.C.P. No. 11/397-398/NCLT/MB/MAH/2016

- 1. The Learned Representative from the side of the Respondent is present.
- He stated that he received communication from the side of the Learned Counsel for Petitioner that because of personal reason he cannot attend the hearing today. Hence by consent seeking adjournment.
- On the last occasion it was informed that mutual settlement is in progress.
 Hence it is directed to revert back the process of Mutual Settlement on the next date of hearing. Adjourned to 23rd August, 2017.

Dated: 19.07.2017

Sd/-M.K. Shrawat Member (Judicial)